

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311

IA - 816/2024

IN

IB-337(ND)/2022

IN THE MATTER OF:

M/s. Srei Equipment Finance Ltd.

.... Petitioner/Applicant

Vs.

Jagi Mangat Panda

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 10.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary,
Adv.
For the RP : Mr. Vinod Chaurasia, Adv.
For the PG : Mr. Gaurav Mitra, Sr. Adv., Mr. Anuj Shah, Ms.
Lavanya Pathak, Advs.

ORDER

IA-816/2024

Ld. Counsel appearing for the Resolution Professional has stated that he has filed an affidavit on 09.04.2024 stating therein that the Financial Creditor has issued alleged loan recall notice on 11.06.2019 however, inadvertently date has been mentioned as 01.10.2019 in the report submitted under Section 99 of the Code.

Ld. Counsel appearing for the Personal Guarantor seeks time to file a reply to the said affidavit. One week time granted.

List the matter **on 24.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)